

NOTES OF THE REGISTRY

1. M.A. 257/99 for appropriate orders.
 2. M.A. 258/99 for amendment of appropriate orders.
 Copy not served.
 By orders as per
 memo.

21.4.99 Bench

Order of 22.4.99

A copy of order
 may be given to
 both the counsel.

23.4.99

P.D.
 23.4.99
 S.O. (T)

Notice may be sent
 to all respondents by
 regt. post/A.D.

27.5.99

P.D.
 27.5.99
 S.O. (T)

Counter not filed.
 In further orders.

31.5.99

Bench

1.6.99

This matter has already been disposed of
 in order dated 22.4.99. In view of this
 no further order is necessary to be passed.

S. V. J. V. M.
 Vice-Chairman
 1.6.99

Member (J)

.22.4.99

Heard Shri A.P.Mishra, learned counsel for the petitioner and Shri S.B.Jena, learned Addl. Standing Counsel on M.A. 258/99. The prayer in this M.A. is for a direction to respondents to consider the candidature of the applicant for the post of E.D.B.P.M. Adaspur. It is submitted by the learned counsel for the petitioner that his main prayer in the Original Application is substantially same as that of M.A. 258/99 and therefore, the Original Application may be disposed of by issuing appropriate directions to the departmental authorities.

In view of the submissions made by the learned counsel for both sides, it is directed that in case the applicant has submitted his application for the post of E.D.B.P.M., Adaspur within the last date of receipt of applications and in case his application is complete in all respect, then the departmental authorities should consider his candidature strictly in accordance with rules along with others who are within the zone of consideration for the post of E.D.B.P.M., Adaspur.

With the above direction both Original Application and Misc. Application 258/99 is disposed of accordingly.

In view of orders passed above, M.A. 257/99 filed by the petitioner seeking amendment to the O.A. is also disposed of accordingly.

S. V. J. V. M.
 VICE-CHAIRMAN
 MEMBER (JUDICIAL)

1.6.99